

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 654/GT/2025

Subject : Petition for revision of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW), for the period 2019-24, after the truing-up exercise.

Petition No. 653/GT/2025

Subject : Petition for approval of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW), for the period 2024-29.

Petitioner : NTPC Limited

Respondent(s) : UPPCL and 14 Others

Date of hearing : **27.4.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Anand K Ganesan, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Ms. Pragya Pushkar, Advocate, NTPC
Ms. Satya Jha, Advocate, BSPHCL
Ms. Adya Jha, Advocate, BSPHCL
Shri Nishant Kumar, Advocate, BSPHCL
Shri Gaurav Prakash Pathak, Advocate, BSPHCL
Ms. Anisha Upadhyay, Advocate, BSPHCL
Shri Ashish Kumar, Advocate, BSPHCL
Shi Raj Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Shri Hitendra Nath Rath, Advocate, GRIDCO
Ms. Anusha Nagarajan, Advocate, TNPDC
Shri Rahul Ranjan, Advocate, TNPDC
Ms. Bhargavi Kannan, Advocate, BRPL & BYPL
Ms. Kavya Sarin, Advocate, BRPL & BYPL
Shri Nitin Kala, Advocate, TPDDL
Shri Kunal Singh, Advocate, TPDDL
Shri Tanmay Jain, Advocate, TPDDL
Ms. Kanishka Rawat, Advocate, TPDDL
Ms. Kashish Singh, Advocate, TPDDL

Record of Proceedings

The matter was called out for hearing through a hybrid mode.

2. During the hearing, the learned counsel for the Respondents, GRIDCO, TPDDL BYPL and BRPL, sought time to file their respective reply in the matter, in view of the voluminous additional information filed by the Petitioner.



3. The learned counsel for the Petitioner submitted that the Commission, vide its order dated 24.3.2026 in Petition No. 316/GT/2014 (Remand back), had directed the Petitioner to furnish details pertaining to special allowance under additional capitalisation, in the tariff petition for truing-up for the period 2019-24. He further requested that the Respondents may be permitted to file their replies, and subject to it, an order be reserved.

4. In response, the learned counsel for the Respondent, GRIDCO, opposed the said submission and prayed for liberty to file its reply to the additional information furnished by the Petitioner.

5. The Commission, after hearing the parties, directed the Petitioner to file the following additional information, on or before **29.5.2026**, after serving a copy to the Respondents:

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a) Revision of the Petition Consequential to Order dated 24.3.2026 in the Petition No. 291/GT/2014 & batch (on remand)

In compliance with paragraphs 82 and 83 of the Order dated 24.3.2026, in Petition No. 291/GT/2014 & batch matters, the Petitioner is directed to amend the instant truing-up petition and the Tariff Forms for the period 2019-24 by incorporating the revised closing capital cost as on 31.3.2019 (post admitted additional capital expenditure for 2014-19 allowed under the said Order dated 24.3.2026) as the opening capital cost as on 1.4.2019, duly supported by year-wise computations, a reconciliation statement, and auditor-certified details in the prescribed Forms under the Tariff Regulations.

b) Additional capital expenditure:

i) *Amount of depreciation, if any, forming part of IEDC corresponding to 'Two lane bridge'.*

c) Energy Charge Rate (ECR):

i) *The details of GCV as billed for the Imported Coal procured during FY 2020-21 and FY 2022-23.*

ii) *The details of GCV as received for coal supplied by NTPC for Dec'20.*

iii) *The GCV of the opening stock and the quantity supplied for liquid fuel (HFO & LDO) as per the format of Form-15A of the 2019 Tariff Regulations for the three months of Quarter 3 from 2018-19 to 2022-23.*

d) Water Charges:

i) *Revised Form-19 depicting the break-up of water consumption for the plant and water charges claimed for FSTPS Stage-I & II and Stage-III, clearly bifurcating the quantum of water (allocated and actual drawal), applicable rates, and corresponding water charges linked with actual generation, duly reconciled with the audited accounts.*

ii) *Justification regarding the difference in amount claimed under Water Charges to the amount pro-rated to Stage-I & II of Farakka STPS and arrear claimed in January, 2022 to September, 2022.*

e) Capital Spares:

i) *The quantity of each item claimed under capital spares for the period 2019-24 to verify the items individually cost more than Rs. 1 Lakh.*

f) Special Allowance:

i) *Details of the expenditure incurred on account of Special Allowance as allowed by the Commission as per Regulation 28(3) of 2019 Tariff Regulations. Further,*



RLA Study Report with justification in regard to the extended life of the plant may also be submitted.

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g) Revision of the Petition Consequential to Order dated 24.3.2026 in the Petition No. 291/GT/2014 & batch (on remand)

In view of the additional capital expenditure allowed for the period 2014-19 vide Order dated 24.3.2026, in Petition No. 291/GT/2014 & batch matters, the Petitioner is directed to amend the relevant portions of the instant petition for the period 2024-29 in line with the period 2019-24 and furnish revised opening capital base as on 1.4.2024 (Gross Block, Accumulated Depreciation, cumulative repayment of loan, Notional Loan and Equity etc.), along with revised year-wise AFC for 2024-29 with tariff formats (with editable soft copies), supported by a bridge statement linking the closing capital cost as on 31.3.2024 (as per 2014-19 truing-up order) with the revised opening as on 1.4.2019.

6. The Respondents are permitted to file their respective reply, after serving a copy to the Petitioner, by **19.6.2026**, who may file their rejoinders, if any, on or before, 3.7.2026.

7. The Petition shall be listed for hearing on **14.7.2026**

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

